

ITEM NO.120

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No. 2329/2024

INDRA PRATAP TIWARI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 241762/2025 - EARLY HEARING APPLICATION  
IA No. 205125/2023 - INTERVENTION APPLICATION)

WITH

Crl.A. No. 2330/2024 (II)Crl.A. No. 2331/2024 (II)

Date : 15-01-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. Narender Kumar Verma, AOR

Mr. Shashi Prakash Tripathi, Adv.  
Mr. SPM Tripathi, Adv.  
Mr. P. S. Sudheer, AOR  
Mr. Rishi Maheshwari, Adv.  
Ms. Anne Mathew, Adv.  
Mr. Bharat Sood, Adv.  
Mr. Jai Govind M J, Adv.  
Mr. Jashan Vir Singh, Adv.

For Respondent(s) Mr. Aviral Saxena, AOR  
Mr. Abhinav Sharma, Adv.  
Mr. Vedant Vashaney, Adv.  
Mr. Paritosh Goyal, Adv.

Mr. Rana Mukherjee, Sr. Adv.  
Mr. Rohit K. Singh, AOR  
Mr. Shivansh Pundhir, Adv.  
Ms. Oindrila Sen, Adv.  
Ms. Oindrila, Adv.  
Ms. Surabhi Guleria, Adv.  
Mr. Samarth Mohanty, Adv.  
Mr. Karthikey Bansal, Adv.

Mr. Samarth Mohanty, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Registry to ensure that proper records concerning the case(s) are received by the next date.
2. List after three weeks.
3. In the meantime, learned counsel for the parties are also free to file additional documents, which are part of the record, on which they want to rely upon during the course of argument.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)  
COURT MASTER (NSH)